

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II,
SECTION-3, SUB SECTION (ii)

NOTIFICATION No. 8 (RE-2005)/2004-2009

NEW DELHI, DATED 13th JUNE' 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended from time to time, the Central government hereby makes the following amendments:-

1. In sub-paragraph 6.8(a) as amended vide Notification No. 2 dated 13th May, 2005, the third sentence viz “No DTA sale at concessional duty shall be permissible in respect of motor cars, alcoholic liquors, books, tea(except instant tea), pepper & pepper products, refrigeration unit/compacting/ micronisation /pulverization/ granulation/conversion of monohydrate form of chemical to anhydrous form or vice-versa and such other items as may be notified from time to time” shall be amended to read as **“No DTA sale at concessional duty shall be permissible in respect of motor cars, alcoholic liquors, books, tea (except instant tea), pepper & pepper products and such other items as may be notified from time to time. Such DTA sale shall also not be permissible to units engaged in the activities of packaging / labeling / segregation / refrigeration /compacting/ micronisation/pulverization/granulation/conversion of monohydrate form of chemical to anhydrous form or vice-versa”.**

This issues in Public interest.

(K.T. CHACKO)

DIRECTOR GENERAL OF FOREIGN TRADE
Ex. Officio Additional Secretary to the government of India

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